## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)- 214(ND)/2017

IN THE MATTER OF:

M/s. Toll Global Forwarding (India) (P) Ltd

.. PETITIONER

Vs.

M/s. Sarash Exports Services (P) Ltd

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 06.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

. .

For the Respondents

. .

## ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this Petition with a liberty to file a fresh one in view of the fact that notice under Section-8 is not in compliance with the provisions of IBC, 2016. In the circumstances, the petitioner is given liberty to withdraw the said petition and file after due compliances with the provisions of IBC Rule, 2016.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 06.9.2017